

कि हमारे ऊपर अनुशासन की कार्यवाही हो रही है। मैं इस संबंध में आपकी व्यवस्था चाहता हूँ और चाहता हूँ कि इस समय सदन सस्पेंड कर दिया जाय।

SHRI NIREN GHOSH (West Bengal) : It is also an important point whether the Americans are operating through Mr. Nijalingappa and Mr. S. K. Patil.

श्री राजनारायण : हमको इससे कोई मतलब नहीं। अगर अमरीका ने श्री निजलिगप्पा को मदद की तो गलत हुआ और अगर रूस ने गिरिजी को मदद की तो वह भी गलत हुआ। नो फारेन मनी न एनी शेष। अगर फारेन मनी हमारे यहां आता है, तो वह गन्दा है, गलत है।

THE DEPUTY CHAIRMAN : That will do. Please sit down.

श्री राजनारायण : दोनों विदेशी पैसा लेकर के देश की राजनीति को खराब कर रहे हैं। मैं आपसे यह रिक्वेस्ट करता हूँ कि यह हाउस सस्पेंड हो और जब सरटेंटी सरकार में आ जायगी तब यह होगा।

THE DEPUTY CHAIRMAN : Please sit down.

श्री राजनारायण : आपकी क्या व्यवस्था है ?
There is Constitutional breakdown.

THE DEPUTY CHAIRMAN : Please sit down. Mr. Bhupesh Gupta, what have you to say ?

SHRI BHUPESH GUPTA (West Bengal) : Not on this subject.

(Shri Rajnarain continued to speak.)

THE DEPUTY CHAIRMAN : Nothing will go on record because Mr. Rajnarain is repeating the same thing.

SHRI BHUPESH GUPTA : I would like to invite your attention to a matter which I consider to be serious.

SHRI RAJNARAIN : What about the military ? मिलिटरी के बारे में क्या हुआ ?

THE DEPUTY CHAIRMAN : About the military, I am told the rehearsal is going on for Sunday, the 24th, for the installation of the new President of India.

SHRI RAJNARAIN : Or is it for the counting of ballot papers ? बैलट पेपर्स की काउंटिंग के लिये तो रिहर्सल नहीं हो रहा है ?

DR. B. N. ANTANI (Gujarat) : May I know, Madam, how many hours will this rehearsal last ?

REFERENCE TO NOTICES SERVED BY THE CONGRESS PRESIDENT ON THE PRIME MINISTER AND TWO CENTRAL MINISTERS

SHRI BHUPESH GUPTA (West Bengal) : Under our Constitution and under the election laws of the land, whether it is the Representation of the People Act or the Presidential and Vice-Presidential Act, the position is quite clear. Nobody can pressurize in respect of the exercise of his or her franchise and in what manner one should vote. The position is subtle in law. What is the concept of fair and free election ? Similarly after the election nobody can be intimidated or called upon to explain. You may not like it . . .

श्री राजनारायण (उत्तर प्रदेश) : मैडम, यह वैलिड प्वाइंट है। इस पर डिस्कशन होना चाहिये।

SHRI BHUPESH GUPTA : Let me finish, Mr. Rajnarain. Notices have been served—I am not concerned with the Party thing—by the Congress President on the Prime Minister, Mr. Fakhruddin Ali Ahmed and Mr. Jagjivan Ram . . .

THE DEPUTY CHAIRMAN : No more.

SHRI BHUPESH GUPTA : . . . It is an affront to the Constitution. Such notices cannot be served. Madam Deputy Chairman, I am not going into the internal party affair. It is nobody's business as to how I have exercised my franchise, what position I have taken.

[Shri Bhupesh Gupta]

Notices have been served and it is reported in the papers. Therefore, it is a public matter and no more a party affair or private affair. I would not have taken any notice of their party affair but it is now a public matter... (Interruption) These notices are clearly an affront to the Constitution, an attempt to pressurise people, attempts at intimidation. It is a clear interference...

THE DEPUTY CHAIRMAN : That will do.

SHRI BHUPESH GUPTA : ... with the concept of free and fair election in the country. It is a clear violation of the provisions of the Constitution and of the two Acts of Parliament, the Representation of the People Act and the Presidential and the Vice-Presidential Election Act. Therefore, I say Parliament should take a serious note of it. Madam Deputy Chairman, if this is not done somebody may come with a knife to me and ask me to explain why I supported Mr. Giri. Somebody may go to Mr. Mani and ask him to explain his conduct as to why he supported Mr. so and so, or during the election why he behaved in this manner. I am objecting to the hoodlum-like behaviour of certain individuals. I am not concerned with the party. Madam it is a serious matter and I would like to know how this Parliament can function when I have no protection.

THE DEPUTY CHAIRMAN : That will do. No more.

SHRI NIREN GHOSH (West Bengal) : On a point of order. My point of order is this. In view of the Constitutional provision and vision and what Mr. Bhupesh Gupta said I understand that Shri Nijalingappa entered into a pact with the Jana Sangh and the Swatantra Party that the Home Ministry would go to the Jana Sangh and the Finance Ministry would go to the Swatantra. I should like to know whether this is not an electoral bribery or corruption.

SHRI BHUPESH GUPTA : What about my point, Madam? I apprehend, as a Member of the House, danger. Some people may accost me on the streets and threaten me with dire consequences. I, therefore, demand that the Home Minister should provide

a security guard for my protection. What is the guarantee that I shall not be assaulted on the streets by some hoodlum and called upon to explain my conduct in the Presidential election?

THE DEPUTY CHAIRMAN : Please sit down.

SHRI BHUPESH GUPTA : Do I have an assurance from you?

THE DEPUTY CHAIRMAN : Whose assurance?

SHRI BHUPESH GUPTA : Your assurance that I will be protected against this kind of intimidation and threats. Mr. Nijalingappa is indulging in violation of the Constitution. We are not going to allow Mr. Nijalingappa to behave in this manner. He can do whatever he likes privately. Let him issue any number of letters privately. But the moment he comes out publicly demanding explanation it is a serious matter. It is a disgrace to our Constitution when the Leader of a Party...

SHRI ABID ALI (Maharashtra) : What is it that you are allowing, Madam. Who is he? Shut up.

श्री सुन्दर सिंह भंडारी (राजस्थान) : मैडम, मुझे आपसे केवल एक प्रश्न पूछना है कि श्री भूपेश गुप्त ने जिस सार्वजनिक प्रश्न को यहाँ पर उठाना चाहा था, उस सम्बन्ध में आपसे बात हो गई थी और आपने इस प्रकार से विषय को उठाने की अनुमति दे दी थी।

THE DEPUTY CHAIRMAN : जी हाँ। He told me he would mention it in the House.

SHRI ABID ALI : May I ask you why you should give such permissions here. You are not presiding over a *Machhi Bazar*.

SHRI BABUBHAI M. CHINALI (Maharashtra) : Madam, Shri Abid Ali has used words which are not parliamentary. You cannot use such words against the presiding officer howsoever excited you may be.

SHRI BHUPESH GUPTA : Let there be a debate over it.

SHRI ABID ALI : I withdraw my observation. But I request you kindly to have some dignity for the requirement of Parliament. Mr. Bhupesh Gupta is most recalcitrant. Why should you allow him ?

SHRI BABUBHAI M. CHINAI : He has used unparliamentary language.

THE DEPUTY CHAIRMAN : He has withdrawn.

SHRI BHUPESH GUPTA : I am not talking to him. I demand a debate on the subject, opinion on the Constitutional authority.

SHRI ABID ALI : He should not be allowed to stand up every time. He has no business to stand up.

THE DEPUTY CHAIRMAN : Please sit down.

SHRI ABID ALI : Why should you not ask him to sit down ? First tell him to sit down.

SHRI M. PURKAYASTHA (Assam) : Mr. Abid Ali said something about the Chair, whether the Chair should allow a Member to raise something or not by questioning the Chair's right. He should apologise for this.

THE DEPUTY CHAIRMAN : Mr. Rajnarain, what is it that you are saying ?

श्री राजनारायण : मैडम, मैं आपसे यह कहना चाहता हूँ कि जरा सदन में शान्ति हो तो हम बोलें, हम तो धीरे से, शान्ति से, बोलने वाले हैं, मैं हड़बौंग में बोलना पसन्द नहीं करता। क्योंकि मैं चाहता हूँ कि जो बात मैं कहूँ वह लोगों के हृदय में पहुँचे और हृदय में पहुँच कर दिमाग में उतरे।

श्री आबिद अली : हृदय तो हो।

श्री राजनारायण : तो मैं आपसे यह जानना चाहता हूँ कि श्री भूपेश गुप्त ने जो प्वाइंट उठाया है...

उपसभापति : नहीं, नहीं, उस पर मैं एलाउ नहीं करती।

श्री राजनारायण : अरे आप सुनिये तो। तब तो मैं आपसे यही कहूँगा कि अंग्रेजी में यह आधा घंटा बोलें, तो भी आप उनको रोकने के लिये तैयार नहीं हैं और हम आधा मिनट भी बोलें तो आप खड़ी हो गईं। हमारे लिये यह बहुत ही खराब चीज है। भूपेश गुप्त अंग्रेजी में आधा घंटा बोलें और हम एक मिनट भी नहीं बोलें। हम एक मिनट भी नहीं बोलें और आप इस तरह से हमारे लिये खड़ी हो कर कहने लगीं। आप हमको दो मिनट दे दीजिये।

THE DEPUTY CHAIRMAN : दो मिनट। I would not allow. Nothing more (*Interruption by Shri Rajnarain*) Listen to me. I had allowed you to raise what you told me. But I did not . . .

SHRI RAJNARAIN : Without taking your permission he spoke for fifteen minutes...

THE DEPUTY CHAIRMAN : You have to sit down.

श्री राजनारायण : मैडम, कृपया आप हमको दो मिनट तो दीजिये।

उपसभापति : अच्छा, जल्दी कहिये।

SHRI ABID ALI : On a point of order. I want to know on what point you are allowing him.

THE DEPUTY CHAIRMAN : He is speaking on the comments of Mr. Bhupesh Gupta. You are not conducting the House.

SHRI ABID ALI : But I have a right to request you. I always have the right to request you.

(*Interruptions*)

SHRI ARJUN ARORA (Uttar Pradesh) : Madam, on a point of order. During the last 10 minutes, Mr. Abid Ali has at least half a dozen times challenged the conduct of the proceedings of the House by the Chair...

SHRI ABID ALI : Never.

THE DEPUTY CHAIRMAN : He has withdrawn. He did challenge, but

[The Deputy Chairman]

he has withdrawn that; he cast aspersions on the Chair, but he has withdrawn. Now, Mr. Rajnarain. Just a minute or so.

श्री राजनारायण : अब मेरी आपसे प्रार्थना है कि आप सदन में ऐसी व्यवस्था करें कि जिससे शांति रहे। जब आप हमको बुलाती हैं तो यह आपका प्रधान कर्तव्य हो जाता है, मैडम, कि आप किसी दूसरे को खड़ा नहीं होने दें। जिस सदस्य को आप बुलायें वही खड़ा हो और अगर बीच में कोई दूसरा खड़ा हो जाता है, तो उसको डांटकर बिठा लें।

तो मैं अब से 2 मिनट में निवेदन कर रहा हूँ। श्री भूपेश गुप्त ने जो प्रश्न यहां उठाया वह बहुत ही महत्व का प्रश्न है। मगर मैं यह कहना चाहूंगा कि मैं श्री भूपेश गुप्त की राय से सहमत नहीं हूँ। मैं सं०सो०पा० में हूँ। अगर संसोपा का कोई सदस्य श्री रेड्डी को वोट देगा, हमारे हित को छोड़ कर श्री गिरी के अलावा, तो हम जरूर उसके ऊपर अनुशासनात्मक कार्यवाही करेंगे।

SHRI A. P. CHATTERJEE (West Bengal) : Madam, I rise on a point of order.

श्री राजनारायण : हर पार्टी का कर्तव्य है कि वह पार्टी जो इशारा दे, जो समवेत फैसला दे उसके मुताबिक उसके सदस्यों को वोट करना चाहिये। अगर वह सदस्य वोट नहीं करता है, तो अपनी पार्टी के अनुशासन को तोड़ता है।

THE DEPUTY CHAIRMAN : That will do.

श्री राजनारायण : मैं हिम्मत के साथ कहता हूँ कि अगर रिवोल्ट करते हो, अनुशासन तोड़ते हो, तो उसकी सजा भुगतने के लिये तैयार रहो। हाथ जोड़ कर नहीं, अर्जुन अरोड़ा। Come out from the Congress. Kick the Congress.

मैडम, मैं निवेदन करूंगा कि अगर वह अनुशासन तोड़ें, तो श्री निजलिगप्पा को अधिकार है कि उनको निकालें...

THE DEPUTY CHAIRMAN :
Please sit down.

SHRI A. P. CHATTERJEE : On a point of order, Madam. As I understood, you gave permission to Mr. Bhupesh Gupta to raise a point at this Zero Hour. Now, as has been the practice in this House, if a Member raises a point after taking the permission of the Chair, he only raises that point and there is no discussion on that.

THE DEPUTY CHAIRMAN :
There is no discussion on this also.

SHRI A. P. CHATTERJEE : But I find that on the point raised by Mr. Bhupesh Gupta with your permission, there has been a discussion by Mr. Rajnarain just now.

THE DEPUTY CHAIRMAN : No.

SHRI A. P. CHATTERJEE : He began making comments on it. Now, I do not want to curtail the privileges of the House, but if that is the practice and convention now started by you, then we can also exercise that right to raise a discussion in the same fashion as Mr. Rajnarain has done. Let there be a convention like that...

THE DEPUTY CHAIRMAN : You cannot go on like this.

SHRI A. P. CHATTERJEE : I have not finished. We have been finding in this House that certain things are allowed to be done, even against the rules of this House, if certain Members rise. If this is going to be the convention in this House, well, the earlier there is an end to it, the better. For example, you start this practice of allowing a Member to raise a discussion on a point raised in this House by another Member with your permission... (Interruptions)

THE DEPUTY CHAIRMAN : That will do. There is no point of order.

श्री राजनारायण : मैडम, आप ए०पी० चटर्जी को समझाइये कि पार्लियामेंटरी प्रोसेस क्या है।

SHRI ABID ALI : Madam, the hon. Member raised a question with regard to my Congress Party President having written to some Members of Parliament. As I was earlier mentioning, Madam, this matter is our internal party affair...

SHRI RAJNARAIN : No, no. आपकी पार्टी का मामला नहीं है . . .

(Interruptions)

SHRI ABID ALI : The gentlemen and the lady to whom the Congress President has written have come here on Congress ticket. They have come because of the ticket given to them, because of the efforts made by my organisation to bring them here. Therefore, they are under Congress discipline and the Congress President has all the rights to bring them under Congress discipline and take such action as he considers appropriate.

THE DEPUTY CHAIRMAN : No more. Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND ACCOUNTS (1967-68) OF THE NATIONAL MINERAL DEVELOPMENT CORPORATION LIMITED, NEW DELHI AND RELATED PAPERS

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANNATH RAO) : Madam, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each of the following papers (in English and Hindi) :—

(i) Tenth Annual Report and Accounts of the National Mineral Development Corporation Limited, New Delhi, for the year 1967-68, together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-1693/69 for (i) and (ii).]

NOTIFICATIONS UNDER THE CUSTOMS ACT, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : Madam, I beg to lay on the Table a copy each of the following Notifications of the Ministry of Finance (De-

partment of Revenue and Insurance), under section 159 of the Customs Act, 1962 :—

(i) Notification G. S. R. No. 1833 dated the 28th April, 1969 (in Hindi), together with an Explanatory Memorandum thereon.

(ii) Notification G. S. R. No. 1836, dated the 29th July, 1969 (in English).

[Placed in Library. See No. LT-1964/69 for (i) and (ii).]

(iii) Notification G. S. R. No. 1916, dated the 11th August, 1969 (in English), together with an Explanatory Memorandum thereon.

(iv) Notification G. S. R. No. 1908, dated the 19th July, 1969 (in Hindi), together with an Explanatory Memorandum thereon.

(v) Notification G. S. R. No. 1909, dated the 19th July, 1969 (in Hindi), together with an Explanatory Memorandum thereon.

[Placed in Library. See No. LT-1803/69 for (iii) to (v).]

NOTIFICATIONS UNDER THE CENTRAL EXCISES AND SALT ACT, 1944

SHRI P. C. SETHI : Madam, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance), under section 38 of the Central Excise and Salt Act, 1944 :—

(i) Notification G. S. R. No. 1780, dated the 26th July, 1969 (in English).

(ii) Notification G. S. R. No. 1782, dated the 26th July, 1969 (in Hindi).

[Placed in Library. See No. LT-1695/69 for (i) and (ii).]

NOTIFICATIONS (IN HINDI) OF THE MINISTRY OF FINANCE TOGETHER WITH AN EXPLANATORY NOTE THEREON

SHRI P. C. SETHI : Madam, I also beg to lay on the Table a copy each of the following Notifications (in Hindi) of the Ministry of Finance